

PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): I beg to lay on the Table an explanatory Statement (Hindi and English versions) giving reasons for immediate legislation by the Special Court (Trial of Offences Relating to Transactions in Securities) Amendment Ordinance, 1994.

[Placed in Library. See No. LT 5398/94]

12.42 $\frac{1}{2}$ hrs.

COFFEE (AMENDMENT) BILL*

[English]

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): I beg to move for leave to introduce a Bill further to amend the Coffee Act, 1942.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Coffee Act, 1942."

The motion was adopted.

SHRI PRANAB MUKHERJEE: I introduce the Bill.**

12.43 hrs.

EXPLANATORY STATEMENT
GIVING REASONS FOR
IMMEDIATE LEGISLATION BY THE
COFFEE (AMENDMENT)
ORDINANCE

[English]

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): I beg to

lay on the Table an explanatory Statement (Hindi and English versions) giving reasons for immediate legislation by the Coffee (Amendment) Ordinance, 1994.

[Placed in Library. See No. LT 5399/94]

12.43 $\frac{1}{2}$ hrs.

MINES AND MINERALS
(REGULATION AND
DEVELOPMENT) AMENDMENT
BILL*

[English]

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): I beg to move for leave to introduce a Bill further to amend the Mines and Minerals (Regulation and Development) Act, 1957.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Mines and Minerals (Regulation and Development) Act, 1957."

The motion was adopted.

SHRI BALRAM SINGH YADAV: I introduce the Bill.

12.44 hrs.

EXPLANATORY STATEMENT
GIVING REASONS FOR
IMMEDIATE LEGISLATION BY THE
MINES AND MINERALS
(REGULATION AND
DEVELOPMENT) AMENDMENT
ORDINANCE

[English]

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): I beg to lay on

*Published in Gazette of India Extraordinary, Part II, section 2 dated 28.2.1994.

**Introduced with the recommendation of the President.